

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 1770/94

(3)

New Delhi, dated the 26th October, 1994

CORAM

Hon'ble Shri N.V. Krishnan, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri K.S. Sen,
r/o G-II, 2nd Floor,
Police Post Jangpura Extension,
New Delhi.

.. Applicant

(By advocate Shri J.P. Verghese)

v/s

1. Union of India,
through Commissioner of Police,
B.P. Estate, New Delhi.
2. Addl. Commissioner of Police,
(Operations) Delhi PHQ,
I.P. Estate, New Delhi
3. Dy. Commissioner of Police,
D.E. Cell (Vigilance) Delhi
P.S. Defence Colony, New Delhi.

.. Respondents.

(None for the respondents)

O R D E R (ORAL)

[Hon'ble Shri N.V. Krishnan, Vice Chairman (A)]

When the matter taken up today, 1d. counsel for the applicant sought permission to withdraw the application with liberty to file separate application in respect of the same or another grievance. In the circumstances, permission is granted to withdraw the OA on the above terms. We make it clear that this will however not confer any benefit in the matter of limitation.

Lakshmi Swaminathan
(Lakshmi Swaminathan)

Member (J)

(R)
26-10-94
(N.V. Krishnan)

Vice Chairman (A)

sk